

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-115
IB-337(ND)/2020

IN THE MATTER OF:

M/s. Pawan Security Services

Vs.

Ansal Urban Condominiums Pvt. Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 21.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD : Mr. Nishant Datta, Mr Pradeep Bhardwaj Advocates

For the Intervener :

ORDER

Counsels for both the sides are present. The Counsel for the Corporate Debtor prayed for time to file reply and Vakalatnama. At request, time is enlarged with the direction to file the same within three weeks. Thereafter, within one week the Counsel for the Operational Creditor may file rejoinder, if any.

List the matter on 26.03.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)